

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 659/2001

Monday, this the 26th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Smt. Arun Lata,  
Widow of late Shri Jagdish Chand,  
(Ex-Waste Paper Sorter),  
Government of India Press  
Aligarh (UP)

Residential Address:

C/o Shri Sohan Singh,  
House No. 2/102, Gali No.2,  
Sudamapuri, Aligarh - 202 001

... Applicant

(By Advocate : Shri D.N. Sharma)

Versus

1. Union of India, through  
The Secretary to the Government of India,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi

2. The Director of Printing,  
Government of India,  
'B' Wing, Nirman Bhawan  
New Delhi

3. The Manager  
Government of India Press  
Aligarh (U.P.)

.. Respondents

(By Advocate : Shri D.S. Mahendru)

O R D E R (ORAL)

The applicant, who is the widow of late Shri Jagdish Chand, Waste Paper Sorter in the Government of India Press, has filed the present OA challenging the respondents' letter dated 5.12.2000 (Annexure A-1) by which her representation for compassionate appointment has been replied to by stating that her name had already been included in the list of deserving cases for compassionate appointments. By the same order the applicant has also been informed that her position in the Waiting List for group 'D' category is at serial No.134 and accordingly her

*D*

(1)

claim for appointment will be considered at the proper time.

2. The learned counsel appearing on behalf of the applicant submits that the prayer made herein is for appointment not against any group "D" post, but specifically against the post of a Peon. Group "D" posts include Peon, Sweeper, Mazdoor, Waste Paper Sorter etc. etc. In the combined category of group "D", the applicant's claim stands at serial no.134 as already stated in the impugned letter. The learned counsel is unable to tell me as to how the cause of the applicant will be furthered or her appointment hastened if she were to be considered only for the post of a Peon and not against any of the posts falling in group "D". The respondents will, in any case, in accordance with the rules, proceed to consider her claim only in the order in which her name stands in the Waiting List. Since the list prepared by them (respondents) reflects inter-se prioritization of various applicants, it will not serve ~~any~~ <sup>any useful</sup> purpose by directing them to disentangle the name of the applicant and to consider her only for the post of a Peon.

3. In order to speed up the process, the respondents have taken care to circulate the name of the applicant as well as of some others to the other Ministries and Departments of the Government of India so that as and when vacancies become available in those other Ministries/ Departments, the claim of the applicant ~~can~~ <sup>2 could 2</sup> be considered for appointment in those Ministries/Departments. This, I find, has been done to over-come the problem arising due to <sup>the</sup> <sub>2</sub>

(3)

limitation of 5% imposed under the rules for compassionate appointments. I find no occasion to interfere with the orders passed by the respondents and the arrangements they have made to speed up the process as above. In the circumstances, no case is made out for granting any of the reliefs sought by the applicant.

4. The present OA is found to be devoid of merit and is accordingly dismissed.



(S.A.T. RIZVI)  
Member (A)

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